

(2026) 03 OHC CK 1045

In the Orissa High Court

Case No : Bail Application No. 917 Of 2026

Sarat Chandra Samantaray @ Sarat Samantaray @ Kalia

APPELLANT

Vs

State Of Odisha & Another

RESPONDENT

Date of Decision : 13-03-2026

Acts Referred:

Protection Of Children From Sexual Offences Rules, 2020 — Rule 4(13), 4(15)(vii)

Citation : (2026) 03 OHC CK 1045

Hon'ble Judges : G. Satapathy, J

Bench : Single Bench

Advocate : A.K.Bhera, M.R.Patra

Judgement

G. Satapathy, J

1. This matter is taken up through Hybrid Arrangement (Virtual/Physical Mode).
2. Heard. Since the petitioner herein seeks for bail for commission of one of the offences under POCSO Act, the victim & her parents/guardian or other person in whom the victim has trust and confidence are required to be informed before taking up the hearing in the matter, in view of the Sub-rule 13 and 15 (viii) of Rule-4 of the Protection of Children from Sexual Offences Rules, 2020 (in short the "Rules").
3. For the purpose of information of victim & her parents/guardian or other person in whom the victim has trust and confidence in terms of the above Rules, let the copy of the bail application received by the learned counsel for the State be sent to the victim & her parents/guardian or other person in whom the victim has trust and confidence by Mr. M.R.Patra, learned Addl. Public Prosecutor through concerned Police Station indicating therein the probable date of hearing.
4. List this matter on 13th April, 2026.